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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP No. 44/241/NCLT/AHM/2016

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

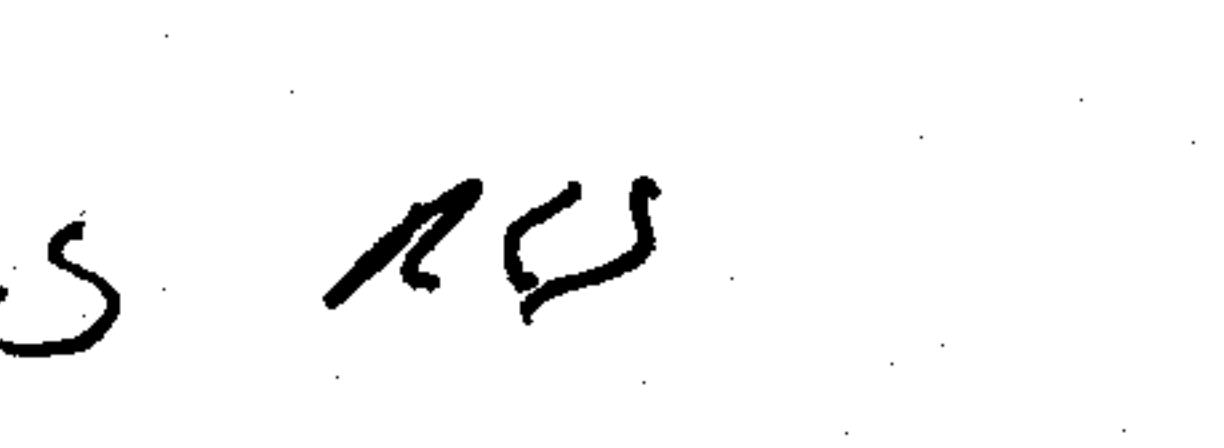
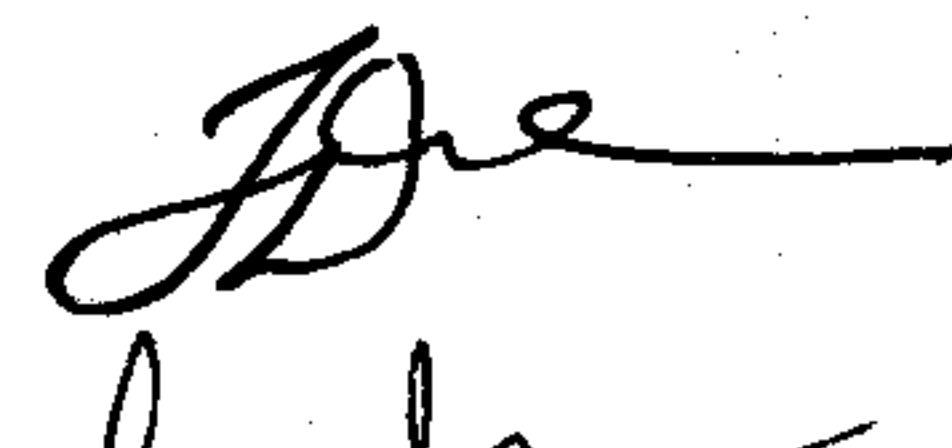
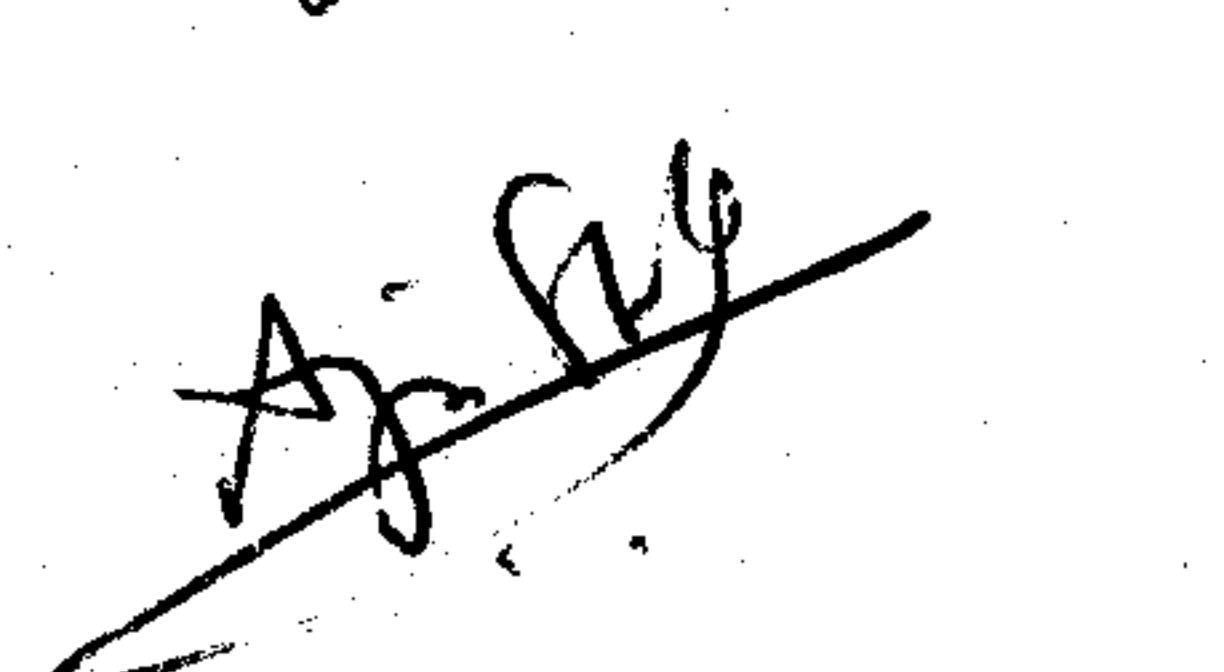
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017**

Name of the Company: **Amitbhai H Modi**

V/s.

Aishwarya Lifestyle Pvt. Ltd. & Ors.

Section of the Companies Act: **Section 241 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rashesh S. Sanjanwala	Sr. Adv.	Applicants	
2.	Jaimin A. Dave	Adv	Applicants	
3.	Rushang D. Mehta	Adv	Applicants	
4.	Arjun R. Sheth	Adv. & Solicitor	Resp. No. 1, 3, 5	

ORDER

Learned Senior Advocate Mr. Rashesh S Sanjanwala with Learned Advocate Mr. Jaimin Dave present for Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent no. 1.

Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Respondents no. 3 and 5.

It is noticed that no notice is given to all the respondents before filing this petition. Petitioner shall issue notices to all the remaining respondents and file proof of service before admission.

List the matter on 28.03.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of April, 2017.